

**IN THE HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR**

...

WP(Crl) no.601/2019

Reserved on: 11.03.2020

Pronounced on: 16 .04.2020

Mohammad Iqbal Gorski

.....Petitioner

Through: Mr L.A.Latief, Advocate

Versus

State of J&K and another

.....Respondent(s)

Through: Mr B.A.Dar, Sr.AAG and
Ms Saba Gulzar, Assisting counsel

CORAM: HON'BLE MR JUSTICE TASHI RABSTAN, JUDGE

ORDER

1. This Court has, after hearing counsel for parties, reserved instant writ petition of habeas corpus for pronouncement of judgement.
2. Nonetheless, at this stage, Mr B.A. Dar, learned Sr. AAG, has submitted a copy of Government Order No.Home/PB-V/844 of 2020 dated 6th April 2020, revoking Detention Order no.DMB/PSA/66 of 2019 dated 18th October 2019, impugned in the instant petition.
3. As a corollary of above fact situation, instant writ petition has become infructuous. Writ petition is, accordingly, **dismissed** as infructuous.
4. Registry to return the detention record to counsel for respondents.

**(Tashi Rabstan)
Judge**

Srinagar

16.04.2020

Ajaz Ahmad, PS

Whether approved for reporting? Yes